



2026:AHC:35162

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5172 of 2026

Babu Raza

.....Petitioner(s)

Versus

State Of U.P. And 51 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharnidhar Pandey
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Sub Divisional Officer, Bansi, District Siddharth Nagar to decide the suit for division of holding bearing Case No. 1331 of 2024, Computerized Case No.T202417630201331 (Babu Raza vs. Majibullah and others) under Section 116 of U.P. Revenue Code, 2016 Commissioner (Judicial), Azamgarh Division, Azamgarh to decide the Appeal No.C202515000000910 (Pullu vs. Moti Lal and others), under Section 207 of the U.P. Revenue Code-2006, within stipulated period.
2. Heard counsel for the petitioner and learned Standing Counsel appearing on behalf of Respondent Nos.1 and 2 as well as Shri Pankaj Kumar Gupta, learned counsel appearing on behalf of Respondent No.52.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Sub Divisional Officer, Bansi, District Siddharth Nagar to decide the aforesaid suit, **strictly in accordance with law**, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

Swati